

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 309**  
**CA(CAA)- 20/ND/2024**  
**New IA- 121/2024**

**IN THE MATTER OF:**  
**Apple Sponge & Power Ltd.**

... **Applicant/Petitioner**

**Under Section: 230-232**

**Order delivered on 08.04.2024**

**CORAM:**  
**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Gaurav Mitra, Adv. Astha Gumber

**For the Respondent** :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-121/2024:** Mr. Gaurav Mitra, the Ld. Counsel appearing for the Applicant in the IA espoused that the captioned petition which CA(CAA)-20/ND/2024 has been preferred for compromise with the Creditors, thus the evolved proforma is not needed. In the wake, the order dated 07.03.2024 is modified and it is made clear that the Applicant would not be required to file any such proforma. Nevertheless, let the notice be issued to the Creditors with whom the Applicant proposes to enter in to compromise, returnable on 26.04.2024. The Applicant undertakes to serve notice upon the Creditors through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Creditors within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

We will consider directing the convening of meeting between the Applicant and Creditors only, after hearing the Creditors, if any.

List the matter on 26.04.2024.

**The IA-121/2024 stands dismissed.**

**Sd/-  
(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-  
(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**